

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4244
ANSWERED ON:02.05.2012
NUCLEAR SAFETY REGULATORY AUTHORITY
McLeod Smt. Ingrid

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Information Commission has raised serious concern over two proposals to amend the Right to Information Act through the Nuclear Safety Regulatory Authority (NSRA) Bill 2011; and

(b) if so, the details thereof and the reaction of the Government thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): One of the Information Commissioners in Central Information Commission has raised concern over the proposed amendments to Section 8 and Schedule II of the RTI Act, 2005 through the Nuclear Safety Regulatory Authority (NSRA) Bill, 2011. The Bill has been introduced in the Lok Sabha on 7th September, 2011.